

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF
THE CREDITORS OF M/s GOLDFISH PHARMA PRIVATE LIMITED

Relevant Particulars	
1	Name of corporate debtor M/s Goldfish Pharma Private Limited
2	Date of incorporation of corporate debtor 12/05/2008
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74999TG2008PTC059097
5	Address of the registered office and principal office (if any) of corporate debtor 5-5-35/304/9/1/NR, MYTHRI NAGAR BEHIND HUDA TRUCK PARKING, KUKATPALLY HYDERABAD TG 500072 IN
6	Insolvency commencement date in respect of corporate debtor 19-03-2020 (Order received on 20-03-2020)
7	Estimated date of closure of insolvency resolution process 15-09-2020
8	Name and registration number of the insolvency professional acting as interim resolution professional Satyanarayana Veera Venkata Chebrolu IBBI/IPA-003/IPA-ICAI-N00224/2019-2020/ 12677
9.	Address and e-mail of the interim resolution professional, as registered with the Board Flat No 201 Chandana Residency, M I G 512 and 513 Near Temple Bus stop K P H B Colony, Kukatpally, Hyderabad Telangana 500072 chvvsniob@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional K-Source Insolvency Professional Services Pvt Limited, Flat No.104, Kavuri Supreme Enclave, Opp: Punjab & Sindh Bank, Kavuri Hills, Madhapur, Hyderabad-500 003 E-Mail- ipgoldfishpharma@gmail.com Mobile 9291240612
11.	Last date for submission of claims 02.04.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at: Weblink: www.ibbi.gov.in/downloadform.html Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of M/s Goldfish Pharma Private Limited.

The creditors of M/s Goldfish Pharma Private Limited are hereby called upon to submit their claims with proof on or before 02.04.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 22.03.2020
Place: Hyderabad




Satyanarayana Veera Venkata Chebrolu
Interim Resolution Professional

IBBI/PA-003/PA-ICAI-N-00224/2019-2020/12677